

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2351

ANSWERED ON:07.12.2006

MEMORANDUM OF AGREEMENT (MOA) WITH USA

Meghwal Shri Kailash;Yadav Shri Baleshwar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has entered into an agreement by signing a Memorandum of Agreement (MoA) with Federal Aviation Administration (FAA) of United States for developing and modernising civil aviation infrastructure in India as reported in the `Hindustan Times` on November 14, 2006;
- (b) if so, the details and the facts thereof;
- (c) the modalities and broad parameters agreed upon by both sides;
- (d) the benefits likely to accrue from this MoA to India; and
- (e) the time period for which this agreement will remain in force with any renewal provision whatsoever?

Answer

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): Yes, Sir.

(b), (c) and (d): This MoA creates enabling provisions to sign agreements for technical and managerial expertise in civil aviation sector in the following areas:

- (i) Providing technical and managerial expertise in developing, improving and operation of civil aviation infrastructure, standards, procedures, policies, training and equipment.
 - (ii) Co-operation in a range of aviation safety areas.
 - (iii) Providing training for civil aviation personnel.
 - (iv) Inspection and calibration of our civil aviation equipment and air navigation facility.
 - (v) Assistance in aircraft certification in India.
 - (vi) Assistance in the field of Helicopter Operational Safety initiative.
- (e): This is an open-ended Agreement with provision for termination.